

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

DFR no. 1851 of 2012

Dated : 16th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Union of India, South Central Railway & Ors. ...Appellant(s)

Versus

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s): Mr. Joydeep Mazumdar
Ms. Samina Sheikh

Counsel for the Respondent(s):

ORDER

In the last hearing, we directed the representative appeared on behalf of the Applicant/Appellant to file application for waiver of court fee as well as the application for condonation of delay in refilling the Appeal against the impugned order which has not been complied with yet.

Mr. Joydeep Mazumdar, Learned Counsel undertakes to file vakalatnama on behalf of the Applicant/Appellant. The Learned Counsel for the Applicant/Appellant seeks some time to file application for waiver of court fee as well as the application for condonation of delay in refilling.

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Accordingly, he is permitted to file the application for waiver of court fee as well as the application for condonation of delay on or before 22.04.2013.

Post the matter for hearing the application for waiver of court fee as well as the application for condonation of delay in refilling on **26.04.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/vt